

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

Item No. 224  
848/252/ND/2019

**IN THE MATTER OF:**

**Income Tax Officer Ward 20 (1), New Delhi**

**...APPELLANT**

**Vs.**

**ROC, Delhi and Ors.**

**(M/s. Prachi Interiors Pvt. Ltd.)**

**...RESPONDENT**

**Section**

**Under Section 252**

**Order delivered on 28.01.2021  
(Virtual Hearing)**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the ROC**

**For the Income Tax Department**

**:Ms. Mitika, AROC.**

**:Mr. Zoheb Hossain, Sr. Standing  
Counsel, Mr. Parth Semwal, Jr.  
Standing Counsel.**

**ORDER**

Heard the submissions made by the Jr. St. counsel for the Income Tax Department. AROC is present and endorsed that they have no objection to proceed with the appeal. Jr. St. counsel for the Income Tax Department has prayed for grant of time for filing the service affidavit in the matter to the other respondents. 10 days' time has been granted. Post the matter to **1st March,**

**2021.**

**-sd-**

**(V.K. Subburaj)  
Member (T)**

**-sd-**

**(P.S.N. Prasad)  
Member (J)**

(Annu)